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Type of Debate: ASSENT TO BILLS

Title: Bills laid on the Table of the House, passed by the Parliament during 3rd Session of 12th Lok Sabha and assented: the Oilfields (Regulation and Development) Amendment Bill, 1998; the Delhi Development Authority (Validation of Disciplinary Powers) Bill, 1998; the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998; the Customs (Amendment) Bill, 1998; the Appropriation (Railways) (No.4) Bill, 1998; the Appropriation (No.4) Bill, 1998; the Income-Tax (Second Amendment) Bill, 1998; and also laid on the Table copies of the Export-Import Bank of India (Amendment) Bill, 1998; the Cotton Ginning and Pressing Factories (Repeal) Bill, 1998; the High Denomination Bank Notes (Demonetisation) Amendment Bill, 1998; the Railway Claims Tribunal (Amendment) Bill, 1998; and the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Bill, 1998.

SECRETARY-GENERAL: Sir, I lay on the Table the following seven Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 2nd December, 1998:-

- (1) The Oilfields (Regulation and Development) Amendment Bill, 1998;
- (2) The Delhi Development Authority (Validation of Disciplinary Powers) Bill, 1998;
- (3) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998;
- (4) The Customs (Amendment) Bill, 1998;
- (5) The Appropriation (Railways) (No. 4) Bill, 1998;
- (6) The Appropriation (No. 4) Bill, 1998; and
- (7) The Income-tax (Second Amendment) Bill, 1998.

I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last Session and assented to by the President:

- (1) The Export-Import Bank of India (Amendment) Bill, 1998;
- (2) The Cotton Ginning and Pressing Factories (Repeal) Bill, 1998;
- (3) The High Denomination Bank Notes (Demonetisation) Amendment Bill, 1998;
- (4) The Railway Claims Tribunal (Amendment) Bill, 1998; and
- (5) The Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Bill, 1998.

... (व्यवधान)

12.03 hrs.. (At this stage Shri Surendra Prasad Yadav (Jhanjharpur) and some other hon. members came and stood on the floor near the Table)

... (व्यवधान)

MR. SPEAKER: There is an announcement from the Chair.

... (Interruptions)

MR. SPEAKER: Please go to your seats.

... (Interruptions)

MR. SPEAKER: After the Papers have been laid, I will hear you.

... (Interruptions)

MR. SPEAKER: This is not good.

... (Interruptions)

MR. SPEAKER: Please go to your seats.

... (Interruptions)